

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**ORIGINAL APPLICATION NO.060/00594/2019
Chandigarh, this the 30th day of May, 2019**

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

1. Pramod Kumar aged 42 years, S/o Late Sh. Ram Dhani Gap, working as BS/CMI/M/UMB, O/o Northern Railway, Ambala Cantt – 133001 Group ‘C’
2. Neeraj Kumar S/o Late Sh. Ram Kishan, working as BS/CMI/M/UMB O/o Northern Railway, Ambala Cantt – 133001.
3. Parvesh Walia S/o Sh. Som Nath, working as BS/OSI O/o Northern Railway, Amabla Cantt – 133001.

....**Applicants**

(Present: Mr. Sandeep Siwatch, Advocate)

Versus

1. General Manager, Headquarters, Northern Railway, Baroda House, New Delhi – 110001.
2. Divisional Railway Manager, Northern Railway, Amabla Cantt – 133001.
3. Sr. Divisional Personnel Officer, Northern Railway, Ambala Cantt – 133001.
4. Sr. Divisional Commercial Manager, Northern Railway, Ambala Cantt – 133001.

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Respondents

(Present: Mr. Sanjiv Dahiya, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. MA No. 060/00945/2019 is allowed and the applicants are allowed to join together to file this single O.A.
2. Heard.
3. The solitary prayer of the applicants in this O.A. is for issuance of a direction to the respondents to decide their pending representation dated 05.11.2018 (Annexure A-4), followed by legal

notice dated 19.02.2019 (Annexure A-7), for promotion to the post of Commercial Inspector pursuant to notification dated 16.12.2011 (Annexure A-1).

4. Issue notice to the respondents.

5. At this stage, Mr. Sanjiv Dahiya, Advocate, appears and accepts notice. He does not object to the disposal of the O.A. in the above terms. He, however, seeks two months time for the respondents to ventilate the grievance of the applicants in accordance with law, by passing a reasoned and speaking order.

6. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to consider the indicated representation and legal notice (Annexure A-4 and A-7 respectively) in accordance with law, by passing a reasoned and speaking order, within a period of two months from the date of receipt of a copy of this order and communicate the same to applicants.

7. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 30.05.2019**

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